(c) A few complaints about enhancement of rates have been received.

CONTRACT LABOUR IN RAILWAYS

442. SHRI N.H. KUMBHARE : Will the Minister of RAILWAYS be pleased to state :

(a) the type of work in the railways which is done through contract labour;

(b) what is the number of such contract labourers employed in the various Zonal Railways throughout the country at present and what is the number of the contracts in this regard;

(c) what is the nature of the contracts and terms thereof; and

(d) whether the railways exercise any control over the contractors to ensure rea sonable wages and better conditions of em ployment for the contract labour ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Contractors are generally engaged by Railways for the execution of the undermentioned types of works :

(i) goods/parcels handling;

(ii) coal and ash handling/cinder picking;

(iii) engineering works involving large scale construction;

(iv) removal of cinder residue, rubbish etc. from workshops;

(v) conservancy items of work; and

(vi) such other ad-hoc types of work which may be foucd necessary.

(b) The information is being collected »nd will be laid on the table of the Sabha.

(c) and (d) The contracts entered into by Railways with contractors for execution of railway works are for a specified duration such as on yearly basis, three yearly basis as the case may be, or in accordance with the size and magnitude of works involved. The general conditions of contract provide for contractors to pay fair wages to their labour and for compliance with all labour laws connected with welfare of labourers and which include the Payment of Wages Act, 1936, to Workmen's Compensation Act, 1923, the Minimum Wages Act. 1948 etc. With the enforcement of the Contract Labour (Regulation and Abolition) Act, 1970 with effect from 10.2.1971 the Railway Administrations have been advised to take steps to comply with the various provisions of this Act and the Rules framed thereunder by the Central Government and which include payment of reasonable wages to labourers by contractors.

## OIL EXPLORATION BY ONGC IN TAMIL NADU

443. SHRi V.V. SWAMINATHAN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the basis on which the drilling operations are undertaken by the Oil and Natural Gas Commission for exploring the presence of oil/gas in any area; and

(b) whether there is any proposal to intensify the drilling operations in Tamil Nadu to locate oil/gas deposits in that State ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE): (a) Drilling operations are undertaken by Oil and Natural Gas Commission on the basis of the results obtained by geological and geophysical surveys.

(b) No, Sir. However, the exploratory drilling operations using one deep drilling rig, will be continued.

## VILLAGES ELECTRIFIED IN Maharashtra

444. SHRI G.R. PATIL : Will the Minister of IRRIGATION AND POWER be pleased to state: